

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2736

ANSWERED ON:26.08.2013

NON SETTLEMENT OF EPF DUES .

Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh;Muttemwar Shri Vilas Baburao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Government have received numerous complaints regarding withholding of Provident Fund, Gratuity and other dues of ex-employees by various private companies including M/s Ariston Pharmaceuticals Pvt. Limited, Shah Industrial Estate, Veera Desai Road, Mumbai;

(b)if so, the complete details thereof;

(c)the action taken against such companies particularly the aforementioned company for violation of Provident Fund Act, Gratuity Act and other Labour Laws so far;

(d)whether any direction has been issued to such companies for compliance of the above laws and settlement of dues of ex-employees; and

(e)if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b):Complaints are received by ex-employees of various Private Companies now & then regarding withholding Provident Fund and other dues. A complaint was received from the employees of M/s Ariston Pharmaceuticals Pvt. Limited in the office of Regional Labour Commissioner, Mumbai regarding non-payment of gratuity.

(c):Action as envisaged under various Labour Laws are taken against Companies that violate these laws. So far as the aforementioned company is concerned, the establishment was inspected, non-payment of gratuity detected and show-cause notice issued to the employer. The employer submitted compliance report and paid gratuity to 19 employees to the tune of Rs.77,66,349/-.

(d) & (e): Whenever complaints are received against companies regarding violation of labour laws, appropriate action is taken by the enforcing agency as per the provisions of the concerned legislation.